

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) Yes, Sir. There is no proposal to shift the thermal power station from Dalkhola in West Bengal to Purnea in Bihar.

(b) Does not arise.

**Promotion of Clerks Grade I against Leave Vacancies in Accounts Department**

6832 SHRI FATEHSINGHRAO GAEKWAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether as a consequence of promotion of senior suitable staff in 25 per cent quota against leave vacancies, in the posts of clerks grade I in the Accounts Department of the Indian Railways, Appendix 2 IREM qualified staff promoted in their own quota from 1st April, 1968 and onwards were reverted on expiry of leave vacancies;

(b) whether the above irregularity has been stopped, and if so, from what date; and

(c) what relief has been given to the Appendix 2 IREM staff reverted in excess of their quota?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) to (c). The information is being collected and will be laid on the table of the Sabha

**Duty Hours of Engine Crews working Ax-Phulra-Sojat Road**

6833. SHRI PANNA LAL BARUPAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway Board had issued instructions to relieve the engine crews on completion of 10 hours' duty according to the recommendations of the Railway Accident Inquiry Committee;

(b) whether these instructions are being followed at Ajmer Station in the case of crews working ex-Phulra to Sojat Road; and

(c) if not, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) and (b). No. However, instructions were issued in October 1968, in consultation with organised labour, that the overall duty at a stretch of running staff from the time of 'signing on' should not normally exceed 14 hours and they should be entitled to claim relief after 14 hours provided they have given two hours' notice for relief. The hours of overall duty of staff working on the Phulra-Sojat Road Section are also being regulated in accordance with these instructions.

(c) Does not arise.

**Reopening of Cases of Promotions to Post of Clerk Grade I, Accounts Department (Western Railway)**

6834 DR. KARNI SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether cases of promotions to the post of Clerk Grade I from 1-10-1962 have been reopened recently, vide Railway Boards letter No PC-66/PS-5/OS-8, dated the 31st January, 1970 to give benefit of retrospective promotion, fixation of pay and arrears to those unqualified Clerk Grade I in 25 per cent quota who were not eligible for promotion originally;

(b) whether similar cases of unqualified Clerk Grade I had been reopened and they were given promotion from 1st April, 1968 vide Railway Boards letter No. E(P&A)I-70/PS-5/OS-26, dated the 4th January, 1971;

(c) whether Railway Board issued a letter No. E(NG)168-PMI/99, dated

the 25th September, 1969 in reply to the representations, dt. 14th November, 1968 of the qualified staff of the Accounts Office of the Railway and had mentioned that the cases already dealt with otherwise need not be reopened; and

(d) if so, the reasons for not reopening of the cases of promotions in leave vacancies of Clerk Grade I w.e.f. 1st April, 1968?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) A doubt had been raised whether the benefit of grant of 4 advance increments with effect from 1-10-62 as recommended by Justice Sankar Saran Ad-hoc Tribunal should be given to such of the unqualified Accounts Clerk Grade II (Rs. 110—180 AS) on promotion as Clerk Grade I who had already passed the written test at the time of crossing Efficiency Bar prior to 1-10-62 but whose service records were reviewed after that date. Since different practices were being followed in this respect on the Railways, a clarification was issued *vide* Railway Board's letter No. PC 66/PS-5/OS-8, dated 31-1-1970 to all Railway Administrations that benefit of grant of 4 advance increments w.e.f. 1-10-62 should be given to all such Clerks.

(b) Another clarification was issued *vide* Railway Board's letter dated 4-1-1971 to one Zonal Railway *viz.*, Western Railway that the pay of Clerks Grade I who were promoted as such against vacancies released from quota reserved for direct recruitment of Graduates, as also against "Shadow Posts" may be fixed w.e.f. 1-4-68 by grant of 4 advance increments provided the staff concerned had passed the prescribed written test/Efficiency Bar test prior to 1-4-1968 though their service records were reviewed after 1-4-68.

(c) Yes.

(d) The reopening of past cases would upset the promotions already made. Orders referred to in parts (a) and (b) above are not relevant to this issue.

**Divisional System working of trains by Divisional Crews, Ajmer Division (Western Railway)**

6835. SHRI PANNA LAL BARU-PAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Board had issued orders for introducing Divisional System working of trains by Divisional crews and the reasons for doing so; and

(b) whether this system is in operation in Western Railway?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

**Enquiry into affairs of Jiyajee Rao Cotton Mills Ltd., Gwalior**

6836. SHRI SHASHI BHUSHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether investigations are being made into the affairs of the Jiyajee Rao Cotton Mills Limited, Gwalior;

(b) if so, the Act under which the investigations into the affairs of the Company have been ordered and the present stage of the investigations;

(c) the names of the Directors of the Mill;

(d) whether this Mill is being allowed expansion of its chemical plant to the tune of Rs. 7.5 crores; and

(e) if so, the reasons therefor?